

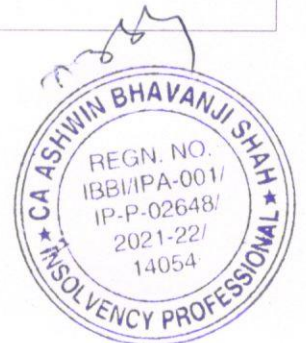
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations,
2016)

FOR THE ATTENTION OF THE CREDITORS OF ATHARVA CORRUGATIONS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ATHARVA CORRUGATIONS PVT LTD
2.	Date of incorporation of corporate debtor	15 th April, 2013
3.	Authority under which corporate debtor is incorporated / registered	ROC - Pune
4.	Corporate Identity No. /Limited Liability Identification No. of corporate debtor	U74900PN2013PTC146924
5.	Address of the registered office and principal office (if any) of corporate debtor	Ranjangaon Ganpati, HNO 1316 Tal: Shirur, Pune , Pune MH - 412210
6.	Insolvency commencement date in respect of corporate debtor	20 th July 2022. (Communication of NCLT Order received by IRP on 17 th August, 2022)
7.	Estimated date of closure of insolvency resolution process	15 th January, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashwin Bhavanji Shah – IBBI/IPA-001/IP/P- 02648/2021-22/14054
9.	Address and e-mail of the interim resolution professional, as registered with the Board	001, Gautam Dhara CHS, Edulji Road, Charai, Thane - 400601 ashwin@caashwinshah.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	001, Gautam Dhara CHS, Edulji Road, Charai, Thane - 400601 athrava.cirp@gmail.com
11.	Last date for submission of claims	1 st September, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable



13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Atharva Corrugations Private Limited on **20/07/2022**

The creditors of Atharva Corrugations Private Limited are hereby called upon to submit their claims with proof on or before 1st September, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not Applicable) in Form CA. - (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date : 19/08/2022_

Place: Thane



(Handwritten Signature)

Ashwin Bhavanji Shah

Interim Resolution Professional

Regn No. : IBBI/PA-001/ IP/P-02648/2021-22/14054
001, Gautam Dhara CHS, Eduji Road, Charai, Thane -400601